

आयकर अपीलीय अधीकरण, न्यायपीठ –“A” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “A” BENCH: KOLKATA
[Before Shri A. T. Varkey, Judicial Member & Shri Rajesh Kumar, Accountant Member]

I.T.A. No. 192/Kol/2021
Assessment Year: 2016-17

Humara India Credit Cooperative Society Ltd. (PAN: AAAAJ 8186 M)	Vs.	PCIT-9, Kolkata
Appellant		Respondent

Date of Hearing (Virtual)	02.12.2021
Date of Pronouncement	15.12.2021
For the Appellant	Shri Gaurab Bansal, CA
For the Respondent	Shri Devi Sharan Singh, CIT DR

CORRIGENDUM

Per Shri A. T. Varkey, JM:

We find that in the order passed by the Tribunal dated 15.12.2021 in ITA No. 192/Kol/2021 the assessment year has been mentioned as 2014-15 instead of 2016-17. However, it has been brought to our notice by the assessee vide letter dated 23.12.2021 that correct assessment year is 2016-17 so, by accepting the assessee’s contention, we are inclined to correct the assessment year wrongly typed as assessment year 2014-15.

2. In the light of the discussion, we order that the correct assessment year should be read as 2016-17. We order accordingly.

Sd/-

(Rajesh Kumar)
Accountant Member

SB, Sr. PS

Sd/-

(A. T. Varkey)
Judicial Member

Dated: 9th February, 2022

Copy of the order forwarded to:

1. Appellant- M/s Humara India Credit Cooperative Society Ltd., 101, 227/2, MangalJyoti, AJC Bose Road, Kolkata-700020
2. Respondent – PCIT-9, Kolkata
3. The CIT(A) , Kolkata
4. CIT- , Kolkata
5. DR, Kolkata Benches, Kolkata (sent through e-mail)

True Copy

By Order

Senior Private Secretary/DDO
ITAT, Kolkata Benches, Kolkata
